

DRAFT MINUTES OF THE MEETING No. 33/13 dated 14.11.2012 (actually held on 16.11.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals & Petrochemical (Chemicals Division), Shastri Bhawan, New Delhi.
2. Shri P.P. Srivastava, Deputy Industrial Adviser, Department of Chemicals & Petrochemical (Chemicals Division), Shastri Bhawan, New Delhi.
3. Shri Nand Lal, Senior Development Officer, Department of Industrial Policy & Promotion, Udyog Bhawan, New Delhi
4. Shri S.K. Agarwal, Assistant Director, Office of Development Commissioner (MSME), Nirman Bhawan, New Delhi.
5. Shri Parveen Sharma, Deputy DGFT, Office of DGFT, Udyog Bhawan, New Delhi
6. Shri G. Saravanan, FTDO, Office of DGFT, Udyog Bhawan, New Delhi

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 33/83-ALC1/2012 MEETING DATE : 14.11.2012

1	Case No.:949/21/82-ALC4/2007	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/01811/AM07/	RLA File :05/24/040/01019/AM07/	Lic.No/Date:0510201032 15.03.2007	Defer Date:12.12.2012
	Decision : Hard copy of application sent to C & PC (Chemicals) on 16.11.2012 for technical comments. Case re-listed for 12.12.2012.			

	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:33/83-ALC1/2012	Status:Deffered
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2		LIMITED	14.11.2012	and Re-indexed
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:12.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.				

3	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:12.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.				

4	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:12.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.				

5	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:12.12.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for				

want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.

6	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

7	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:
	Decision : Committee considered the case as per Agenda and based on the written recommendation of Department of Industrial Policy & Promotion vide their letter No.Nil dated 15.11.2012, decided to approve the case as under:- Export Products: Ceramic Kitchenware/Toiletware articles like Bidets, water closet, water tank, Pedastal, Wash Basin with Nett Ceramic Weight to be exported 2167633.00 Kg. & fixture on net to net basis Quantity: 1 Kg. (weight of ceramic body) Imported items approved per unit of resultant export product:			

Sl.No.	Item Description	Quantity Approved
1.	Ball clay/Fire clay/China clay/Other clay for Ceramic industry	1.0179 Kg.
2.	Clay Wallsonite	0.0180 Kg.
3.	Clay Dolomite	0.0108 Kg.
4.	Chemical Bario Carbonate	0.0072 Kg.
5.	Chemical Calcium Carbonate	0.0036 Kg.
6.	Chemical Tixolam	0.0009 Kg.
7.	Pigment (Colour)	0.00069 Kg.
8.	Plaster of Paris	0.4567 Kg.
9.	Propane Gas/CNG	Not allowed
10.	HSD (Liquid)	Not allowed
11.	Polyols	0.0049 Kg.
12.	Isocynates	0.0049 Kg.
13.	Sponge Hard	0.0002 Number
14.	Sponge Soft	0.0004 Number
15.	Labels Branding	Net to Net
16.	Labels Bar Code	Net to Net
17.	Fixing Kit	Net to Net
18.	Over Flow Kit	Net to Net
19.	Seat Cover	Net to Net
20.	Cistern Kit	Net to Net
21.	Bidet Ass Kit	Net to Net
22.	Plastic Water Trap	Net to Net
23.	Metal Accessories Set	Net to Net
24.	Packing Material	As per packaging policy
25.	Solvent Anti-Bacterial	0.00000461 Kg.

CLA, New Delhi, to take necessary action as per above decision of Norms Committee.

9	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

10	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

11	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

12	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:12.12.2012
	Decision : Committee decided to forward the application to C&PC (Chemicals) and requested them to examine the case from their side. Sent to C&PC (Chemicals) on 16.11.2012. Case re-listed for 12.12.2012.			

13	Case No.:7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449 14.11.2011	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

14	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:12.12.2012
	Decision : Committee decided to forward the application to C&PC (Chemicals) and requested them to examine the case, as Department of Pharmaceuticals vide their O.M. No. 61011/09/2012-PI (Norms) dated 8 th November, 2012 has stated that the export product does not pertain to them. Sent to C&PC (Chemicals) on 16.11.2012. Case re-listed for 12.12.2012.			

15	Case No.:68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:12.12.2012
	Decision : A letter issued to firm by TA, DIPP, on 27.09.2012, calling for production and consumption data. A reminder by this office issued on mail on 16.11.2012. Accordingly the case may be re-listed on 12.12.2012.			

16	Case No.:5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:12.12.2012
	Decision : Another reminder issued to Ministry of Mines on 20.11.2012. Case re-listed for 12.12.2012.			

	Case No.:9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT.	Meet No/Date:33/83-ALC1/2012	Status:Approved
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17		LIMITED,	14.11.2012	
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Date:
	Decision: Committee decided to withdraw the case from on-line Agenda (DES 4.7), as the advance authorization has been issued under Para 4.7.1 of HBP, on the basis of earlier decision of NC M.No.23/83 dated 7.9.2011 (License No. 0310650951 dated 30.08.2011). RLA concerned may take necessary action under Para 4.7.1 of HBP as per above decision of NC.			

18	Case No.:43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:12.11.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

19	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:12.12.2012
	Decision: A reminder issued to TA on 2.8.2012. Another reminder to TA issued on 25.10.2012. Accordingly the case may be re-listed on 12.12.2012.			

20	Case No.:40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:
	Decision : Committee considered the case as per Agenda. Based on the written recommendation of Spice Board vide their letter No.MKT/FNP/01/09-10/3898 dated 01.11.2012, decided to approve norms at 11.48% yield, as under:-			

Export Product	Quantity	Import Product	Quantity
Oleoresin Black Pepper	13.08 MT	Light Black Pepper (Light Berries)	114.00 MT

RLA, Cochin, to take necessary action as per above decision of Norms Committee.

21	Case No.:41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:12.11.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

22	Case No.:44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

23	Case No.:2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:12.12.2012
	Decision: Another reminder to TA issued on 25.10.2012. Accordingly the case may be re-listed on 12.12.2012.			

	Case No.:16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Rejected
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811	Defer Date:

		09.03.2012	
24	Decision: The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 29/5/2012 and reminder dated 2.8.2012 is incomplete. Another D/L dated 21.8.2012 issued by DIPP. Reminder to firm issued on 1.10.2012 by this office. Committee, therefore, decided to reject the case for want of reply from the firm.		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NC.		

25	Case No.:26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

26	Case No.:32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

27	Case No.:33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

	Case No.:34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:33/83-ALC1/2012	Status:Deffered
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28		LIMITED	14.11.2012	and Re-indexed
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

29	Case No.:35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:12.12.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

30	Case No.:22/13/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00242/AM13/	RLA File :03/95/040/01117/AM12/	Lic.No/Date:0310691662 23.04.2012	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2012 issued by Deptt. of C&PC (PC.Div). Reminder to firm dated 25.10.2012 issued by this office. Case is re-listed for 12.12.2012.			

31	Case No.:7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:12.12.2012
	Decision: Committee decided to defer the case for four weeks. Re-lised for 12.12.2012.			

	Case No.:20/13/83-ALC1/2012	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
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32	HQ File :01/83/050/00240/AM13/	RLA File :03/95/040/01089/AM12/	Lic.No/Date:0310693351 03.05.2012	DeferDate: 12.12.2012
Decision : Reminder dated 25.10.2012 to firm issued by this office. Accordingly the case is re-listed on 12.12.2012, as the Committee decided to defer the case for four weeks.				

33	Case No.:13/13/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
	HQ File :01/83/050/00233/AM13/	RLA File :03/94/040/00029/AM13/	Lic.No/Date:0310694324 11.05.2012	Defer Date:
	Decision : Committee considered the case as per Agenda. Based on the written recommendation of Department of Chemicals & Fertilizers vide their U.O. No. 15022/8/2011-Ch.II dated 3.10.2012, Committee decided to approve the case as under:-			
33	Export Product	Qty.	Import Product	Qty.
	Ethoprophos Technical	1 Kg.	1. N-Propyl Mecaptan 2. Phosphorous Oxychloride 3. Ethanol (99% Basis) 4. Caustic Lye (100% Basis)	0.662 Kg. 0.755 Kg. 0.230 Kg. 0.607 Kg.
RLA, Mumbai, to take necessary action as per above decision of Norms Committee.				

34	Case No.:20/8/83-ALC1/2012	Party Name: PUNE METAGRAPH	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 30.8.2012 issued to RLA and firm. Another reminder issued to RA on 16.11.2012. Accordingly the case may be relisted on 12.12.2012.			

	Case No.:21/8/83-ALC1/2012	Party Name: THERMAX LTD.,	Meet No/Date:33/83-ALC1/2012	Status:Deffered
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35			14.11.2012	and Re-indexed
	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:12.12.2012
	Decision : Committee decided to defer the case for four weeks. Re-listed for 12.12.2012.			

36	Case No.:4/13/83-ALC1/2012	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00224/AM13/	RLA File :08/24/040/00046/AM13/	Lic.No/Date:0810111563 11.05.2012	Defer Date:12.12.2012
	Decision : Reminder to firm issued by mail on 25.10.2012. Accordingly the case may be re-listed on 12.12.2012.			

37	Case No.:1/13/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved								
	HQ File :01/83/050/00221/AM13/	RLA File :10/24/040/00008/AM13/	Lic.No/Date:1010049624 16.05.2012	Defer Date:								
	Decision : Committee considered the case as per Agenda. Based on the written recommendation of Spice Board vide their letter No.MKT/FNP/01/09-10/3981 dated 01.11.2012, decided to approve norms at 18% yield, as under:-											
	<table><tr><td>Export Product</td><td>Quantity</td><td>Import Product</td><td>Quantity</td></tr><tr><td>Oleoresin Black Pepper</td><td>44.39 MT</td><td>Light Black Pepper (Light Berries)</td><td>246.64 MT</td></tr></table>				Export Product	Quantity	Import Product	Quantity	Oleoresin Black Pepper	44.39 MT	Light Black Pepper (Light Berries)	246.64 MT
	Export Product	Quantity	Import Product	Quantity								
Oleoresin Black Pepper	44.39 MT	Light Black Pepper (Light Berries)	246.64 MT									
RLA, Cochin, to take necessary action as per above decision of Norms Committee.												

38	Case No.:2/13/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00222/AM13/	RLA File :25/24/040/00001/AM13/	Lic.No/Date:2510003650 16.05.2012	Defer Date:12.12.2012
	Decision : Reminder to firm dated 25.10.2012 issued by this office. Accordingly the case may be re-listed on 14.11.2012.			

39	Case No.:6/13/83-ALC1/2012	Party Name: THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status :Deffered and Re-indexed
	HQ File :01/83/050/00226/AM13/	RLA File :05/24/040/00046/AM13/	Lic.No/Date:0510325157 17.05.2012	Defer Date:12.12.2012
	Decision: Reply to DL received from firm and sent to TA, DIPP, on 8.10.102. Re-listed for 12.12.2012.			

40	Case No.:8/13/83-ALC1/2012	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status : Rejected
	HQ File :01/83/050/00228/AM13/	RLA File :02/24/040/00034/AM13/	Lic.No/Date:0210177792 18.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that reply to the Deficiency Letter dated 21/08/2012 issued by DIPP has not been furnished the firm, even after reminder dated 1.10.2012 issued by this office. Committee, therefore, decided to reject the case for want of reply from the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NC.			

41	Case No.:15/13/83-ALC1/2012	Party Name:DEREWALA JEWELLERY INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status :Deffered and Re-indexed
	HQ File :01/83/050/00235/AM13/	RLA File :13/24/040/00014/AM13/	Lic.No/Date:1310039857 28.05.2012	Defer Date:
	Decision : Committee decided to defer the case for four weeks. Re-listed for 12.12.2012.			

	Case No.:18/13/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status : Approved
	HQ File :01/83/050/00238/AM13/	RLA File :34/24/040/00041/AM13/	Lic.No/Date:3410034228 28.05.2012	Defer Date:
	Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Feritlizers vide their U.O.No. 15022/3/2008-ch.II dated 15.11.2012, Committee decided to approve the norms as			

under:-

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Export Item	Qty.	Import Item	Qty.
Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg.	1. Indoxacarb Technical (a.i. 95% basis) (DPX-KN 128 Melt Tech Bulk)	0.168 Kg.
		2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters)	0.683 Kg.
		3. Agnique BL 2007 (Anionic/Non-ionic surfactant blend)	0.100 Kg.

RLA, Vadodara, to take necessary action as per above decision of Norms Committee, under Para 4.7 of HBP.

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Case No.:27/17/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
HQ File :01/83/050/00340/AM13/	RLA File :34/24/040/00024/AM13/	Lic.No/Date:3410034268 30.05.2012	Defer Date:
Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Feritlizers vide their U.O.No. 15022/3/2008-ch.II dated 15.11.2012, Committee decided to approve the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg.	1. Indoxacarb Technical (a.i. 95% basis) (DPX-KN 128 Melt Tech Bulk)	0.168 Kg.
		2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters)	0.683 Kg.
			0.100 Kg.

3. Agnique BL 2007
(Anionic/Non-ionic surfactant blend)

RLA, Vadodara, to take necessary action as per above decision of Norms Committee, under Para 4.7 of HBP.

44	Case No.:8/17/83-ALC1/2012	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00321/AM13/	RLA File :10/24/040/00007/AM13/	Lic.No/Date:1010049774 01.06.2012	Defer Date:12.12.2012
	Decision : Committee noted that MFPI has issued a deficiency letter dated 18.10.2012 to the firm and decided to defer the case for four weeks. A reminder sent to firm on 20.11.2012. Re-listed for 12.12.2012.			

45	Case No.:22/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00335/AM13/	RLA File :50/24/040/00007/AM13/	Lic.No/Date:5010001353 04.06.2012	Defer Date:12.12.2012
	Decision : Committee decided to defer the case for four weeks. Re-listed for 12.12.2012.			

46	Case No.:30/17/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00343/AM13/	RLA File :34/24/040/00069/AM13/	Lic.No/Date:3410034402 15.06.2012	Defer Date:12.12.2012
	Decision : Reminder issued to firm by mail on 25.10.2012. Accordingly the case may be re-listed on 12.12.2012.			

47	Case No.:7/17/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00320/AM13/	RLA File :08/24/040/00094/AM13/	Lic.No/Date:0810112707 18.06.2012	Defer Date:12.12.2012
	Decision : Another reminder issued to firm by mail on 25.10.2012. Accordingly the case may be re-listed on 12.12.2012.			

48	Case No.:9/17/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00322/AM13/	RLA File :08/24/040/00067/AM13/	Lic.No/Date:0810112751 19.06.2012	Defer Date:12.12.2012
	Decision : Reminder to TA issued on mail on 25.10.2012. Accordingly the case may be re-listed on 12.12.2012.			

49	Case No.:24/17/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
	HQ File :01/83/050/00337/AM13/	RLA File :03/95/040/00204/AM13/	Lic.No/Date:0310699974 27.06.2012	Defer Date:
	Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Fertilizers furnished vide their U.O. No. 14010/74/2011-Ch.II dated 20.09.2012, Committee decided to approve the norms, as under:-			
	Export Product	Quantity	Import Product	Quantity
	STERO CO 400 (Polythylene Triglyceride Ricinoleic Acid 50 Mole Ethoxylate)	1 Kg.	Ethylene Oxide	0.703 Kg.
	STERO CFA 100 (Coconut Fatty Acid 15 Moles Ethoxylte)	1 Kg.	Ethylene Oxide	0.767 Kg.
	STENO MDEA (Methyl Diethanol Amine)	1 Kg.	Mono Methyl Amine Ethylene Oxide	0.260 Kg. 0.739 Kg.
	STEROL 161802 (Ceto Stearyl Alcohol Poly Glycol Ether)	1 Kg.	CETC STEARYL ALCOHOL Ethylene Oxide	0.744 Kg. 0.255 Kg.
	STEROTEX HPLF (Containing 76% Tri Decyl Alcohol 6 Mole Ethoxylate and 14% of Lauryl	1 Kg.	Tridecyl Alcohol Ethylene Oxide Lauryl Alcohol	0.327 Kg. 0.432 Kg. 0.0876 Kg.

49	Alcohol 2 Mole Propoxylate) (This is 90% product)		Propylene Oxide	0.0520 Kg.
	STERO TAM 250 (Stearyl Amine 25 Mole Ethoxylate)	1 Kg.	Stearyl Amine Ethylene Oxide	0.194 Kg. 0.805 Kg.
	STERO CO 350 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg.	Ethylene Oxide	0.680 Kg.
	STEROX 400 (Octyl Phenol Poly Glycol Ether)	1 Kg.	Octyl Phenol Ethylene Oxide	0.135 Kg. 0.865 Kg.
	STANOX DLTPD (Di Stearyl Thio Di Propionate)	1 Kg.	Acrylonitrile Sodium Sulphite Lauryl Alcohol	0.229 Kg. 0.190 Kg. 0.800 Kg.
	STANOX DSTPD (Di Stearyl Thio Di Propionate)	1 Kg.	Di Methyl Thio Di Propionate (DMD)	0.335 Kg.
	Sterocare TN 80 (U) (Polyoxyethylene Sorbitan Mono Oleate)	1 Kg.	Oleic Acid Sorbitol Ethylene Oxide	0.208 Kg. 0.195 Kg. 0.683 Kg.
	Stero HCO 400 (Polyoxyethylene Hydrogenated Castrol Oil) Hydrogenated Castro Oil 50 Mole Ethoxylate)	1 Kg.	Ethylene Oxide	0.701 Kg.
RLA, Mumbai, take necessary action as per above decision of Norms Committee under Para 4.7 of HBP.				

50	Case No.:2/17/83-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00315/AM13/	RLA File :32/24/040/00017/AM13/	Lic.No/Date:3210055291 28.06.2012	Defer Date:12.12.2012
	Decision : Reminder by mail dated 20.11.2012 issued to firm. Re-listed for 12.12.2012.			

51	Case No.:25/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00338/AM13/	RLA File :50/24/040/00008/AM13/	Lic.No/Date:5010001405 02.07.2012	Defer Date:12.12.2012
Decision : Reminder issued to firm by mail on 20.11.2012. Re-listed for 12.12.2012.				

52	Case No.:20/17/83-ALC1/2012	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00333/AM13/	RLA File :02/24/040/00037/AM13/	Lic.No/Date:0210179332 03.07.2012	Defer Date:12.12.2012
Decision : Committee decided to defer the case for four weeks. Re-listed for 12.12.2012.				

53

Case No.:2/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
HQ File :01/83/050/00385/AM13/	RLA File :04/24/040/00066/AM13/	Lic.No/Date:0410137899 05.07.2012	Defer Date:
Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Fertilizers furnished vide their U.O. No. 14010/150/2011-Ch.II dated 18.04.2012, Committee decided to approve the norms, as under:-			
Item of Export	Qty.	Item of Import	Qty
KEYDIME-AKD (Alkyl Ketene Dimer –Emulsion)	1 Kg.	Alkyl Ketene Dimer (AKD Wax)	0.100 Kg.
		Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.070 Kg.
Composize CRE Cationic Rosin Emulsion	1 Kg.	Gum Resin Tall Oil Abetic Acid Fumaric Acid	0.121 Kg. 0.086 Kg. 0.011 Kg.

		Bewoten C410	0.032 Kg.
RLA, Chennai, to take necessary action as per above decision of Norms Committee under Para 4.7 of HBP.			

54	Case No.:3/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00386/AM13/	RLA File :04/24/040/00065/AM13/	Lic.No/Date:0410137898 05.07.2012	Defer Date:12.12.2012
	Decision : Committee decided to defer the case for four weeks. Re-listed for 12.12.2012.			

55	Case No.:58/23/83-ALC1/2012	Party Name:JB PLASTOCHEM PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00458/AM13/	RLA File :03/94/040/00298/AM13/	Lic.No/Date:0310703419 27.07.2012	Defer Date:12.12.2012
	Decision : Deficiency Letter dated 15.11.2012 issued to firm by DIPP. Re-listed for 12.12.2012.			

56	Case No.:49/23/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00449/AM13/	RLA File :10/24/040/00039/AM13/	Lic.No/Date:1010050817 07.08.2012	Defer Date:12.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.12.2012.			

57	Case No.:9/26/83-ALC1/2012	Party Name: Modern Insecticides Limited	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00491/AM13/	RLA File :30/24/040/00029/AM13/	Lic.No/Date:3010088193 08.08.2012	Defer Date:12.12.2012
	Decision : As requested by TA C&PC Chemical Division, Committee deferred the case for four weeks. Re-listed for 12.12.2012.			

58

Case No.:22/26/83-ALC1/2012	Party Name: Modern Insecticides Limited	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
HQ File :01/83/050/00503/AM13/	RLA File 30/24/040/00028/AM13/	Lic.No/Date:3010088220 dated 08.08.2012	Defer Date:
Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Fertilizers furnished vide their U.O. No. 15022/8/2010-Ch.II dated 26.10.2012, Committee decided to approve the norms, as under:-			
Export Product	Quantity	Import Product	Quantity
Dichlorvos 76% EC	1 Kg.	1. Dichlorvos Technical 90% 2. Emulsifiers (non-ionic) 3. Solvent (Xylene)	0.820 Kg 0.150 Kg 0.030 Kg
RLA, Ludhiana, to take necessary action as per above decision of Norms Committee under Para 4.7 of HBP.			

59	Case No.:4/21/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Deffered and Re-indexed
	HQ File :01/83/050/00387/AM13/	RLA File :05/24/040/00177/AM13/	Lic.No/Date:0510331733 09.08.2012	Defer Date:12.12.2012
	Decision : As requested by TA C&PC Chemicals, Committee decided to defer the case for four weeks. Re-listed for 12.12.2012.			

60

Case No.:7/21/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
HQ File :01/83/050/00390/AM13/	RLA File :05/24/040/00161/AM13/	Lic.No/Date:0510331850 13.08.2012	Defer Date:

Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Industrial Policy & Promotion, furnished vide their U.O. No. Nil dated 14.11.2012, Committee decided to approve the norms, on repeat basis, as under:-

Export Item:

i) Index Card (1 leaf) Printed quantity – 1,00,00,000 Nos. net weight of export for paper – 18705.5 Kgs.

ii) Inlay (1 leaf) Printed quantity – 50,00,000 Nos. net weight of export for paper – 11475.5 Kgs.

Quantity : 1 Kg.

Import Item:

Sl.No	Item Description	Quantity Approved
1.	Coated Paper of Relevant GSM	1.10 Kg/kg content in export
2.	Digital Plate	As applied for subject to maximum 2% of FOB value of export
3.	Printing Ink	1 gram

CLA, New Delhi, to take necessary action as per above decision of Norms Committee under Para 4.7 of HBP.

Case No.:8/21/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
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61

HQ File :01/83/050/00391/AM13/

RLA File :08/24/040/00169/AM13/

Lic.No/Date:0810114246
14.08.2012

Defer Date:

Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Fertilizers furnished vide their U.O. No. 14010/64/2009-Ch.II dated 26.10.2012, Committee decided to approve the norms, as under:-

Export Item	Qty	Import Item	Qty
Reactive Ocean Blue SR	1 Kg.	Reactive Blue R Special	0.750 Kg.

RLA, Ahmedabad, to take necessary action, as per above decision of Norms Committee, under Para 4.7 of HBP.

62	Case No.:38/26/83-ALC1/2012	Party Name: KLJ ORGANIC LTD.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
	HQ File :01/83/050/00520/AM13/	RLA File :05/23/040/00182/AM13/	Lic.No/Date:0510332582 27.08.2012	Defer Date:
	Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Chemicals & Fertilizers furnished vide their U.O. No. 14010/36/2011-Ch.II dated 03.10.2012, Committee decided to approve the norms, as under:-			
	Export Item	Quantity	Import Item	Quantity
	Chlorinated Paraffins (K) (Chlorine content 51% - 55%)	1 Kg.	Linear Alpha Olefis (C14-C18) Chlorine Tin Stabilizer	0.489 Kg. 0.870 Kg. 0.010 Kg.
Drums of HM-HDPE may be allowed as per packing policy.				
CLA, New Delhi, to take necessary action, as per above decision of Norms Committee, under Para 4.7 of HBP.				

63	Case No.:59/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Deferred and Re-indexed
	HQ File :01/83/050/00541/AM13/	RLA File :02/24/040/00092/AM13/	Lic.No/Date:0210181669	Defer Date:

			04.09.2012	12.12.2012
	Decision : Re-listed for 12.12.2012.			

64	Case No.: 60/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00542/AM13/	RLA File :02/24/040/00093/AM13/	Lic.No/Date:0210181715 05.09.2012	Defer Date:12.12.2012
	Decision : Re-listed for 12.12.2012.			

65	Case No.: 2/25/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00479/AM13/	RLA File :34/24/040/00143/AM13/	Lic.No/Date:3410035084 06.09.2012	Defer Date:12.12.2012
	Decision : Email dated 20.11.2012 issued to RLA, Vadodara, for hard copies of application. Letter dated 20.11.2012 issued to firm also for the same. Re-listed for 12.12.2012.			

66	Case No.: 3/25/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00480/AM13/	RLA File :34/24/040/00144/AM13/	Lic.No/Date:3410035085 06.09.2012	Defer Date:12.11.2012
	Decision : Email dated 20.11.2012 issued to RLA, Vadodara, for hard copies of application. Letter dated 20.11.2012 issued to firm also for the same. Re-listed for 12.12.2012.			

67	Case No.: 4/25/83-ALC1/2012	Party Name:SGM PAPER PRODUCTS	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00481/AM13/	RLA File :05/24/040/00214/AM13/	Lic.No/Date:0510334025 07.09.2012	Defer Date:12.12.2012
	Decision : TA DIPP informed that DL has been issued to firm. Re-listed for 12.12.2012.			

68	Case No.:2/33/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Deferred and Re-indexed
	HQ File :01/83/050/00618/AM13/	RLA File :03/94/040/00419/AM13/	Lic.No/Date:0310709875 21.09.2012	Defer Date: 12.12.2012
	Decision : Re-listed for 12.12.2012.			

69	Case No.:1/33/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Deferred and Re-indexed
	HQ File :01/83/050/00617/AM13/	RLA File :10/24/040/00051/AM13/	Lic.No/Date:1010051346 26.09.2012	Defer Date: 12.12.2012
	Decision: Re-listed for 12.12.2012.			

70	Case No.:1/29/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status:Deferred and Re-indexed
	HQ File :01/83/050/00549/AM13/	RLA File :05/24/040/00240/AM13/	Lic.No/Date:0510336473 04.10.2012	Defer Date:12.12.2012
	Decision : Re-listed for 12.12.2012.			

71	Case No.:3/33/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Deferred and Re-indexed
	HQ File :01/83/050/00619/AM13/	RLA File :34/24/040/00123/AM13/	Lic.No/Date:3410035408 01.11.2012	Defer Date: 12.12.2012
	Decision : Re-listed for 12.12.2012.			

	Case No.:4/33/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:33/83-ALC1/2012 14.11.2012	Status: Approved
	HQ File :01/83/050/00620/AM13/	RLA File :34/24/040/00126/AM13/	Lic.No/Date:3410035409 01.11.2012	Defer Date:

Decision : Committee considered the case as per Agenda. Based on the written technical recommendation of Department of Industrial Policy & Promotion furnished vide their U.O. No. Nil dated 14.11.2012, Committee decided to approve the norms, on repeat basis, as under:-

Export Item: Ceramic Glaze Mixture (FG 2018/C)

Quantity : 1 MT

Import Items:

Sl.No.	Item Description	Qty. approved (MT)
1.	Quartz	0.2894
2	Feldspar	0.3793
3.	Dolomite	0.0888
4.	Calcite	0.0571
5.	Boric Acid	0.0332
6.	Ground Colemanite	0.0792
7.	Borax Pentahydrate	0.0878
8.	Zircon	0.1133
9.	Ground Calcined Alumina	0.0121

RLA, Vadodara, to take necessary action as per above decision of Norms Committee, under Para 4.7 of HBP.

Date:16.11.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

